

**IMMEDIATE**

**File No. 15/1/2023-Public  
Government of India  
Ministry of Home Affairs  
(Public Section)**

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North Block, New Delhi – 01.

Dated: 18 July, 2023

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To

**The Chief Secretaries/ Administrators of  
All State Governments / UT Administrations,  
Secretaries of all Ministries/Departments of Government of India.**

**18 JUL 2023**

**Subject: Strict compliance of the provisions of Flag Code of India, 2002 [as amended in 2021 & 2022] and the Prevention of Insults to National Honour Act, 1971-reg.**

Sir/ Madam,

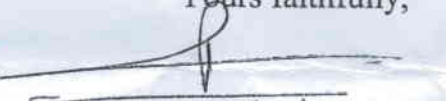
I am directed to say that the Indian National Flag represents hopes and aspirations of the people of our country and hence should occupy a position of honour. There is universal affection and respect for, and loyalty to, the National flag. Yet, a perceptible lack of awareness is often noticed amongst people as well as organizations/agencies of the Government, in regard to laws, practices and conventions that apply to display of the National Flag. Copy of 'The Prevention of Insults to National Honour Act, 1971' and 'Flag Code of India, 2002 [as amended in 2021 & 2022]' which governs the use/hoisting/display of National Flag, are available on this Ministry's website [www.mha.gov.in](http://www.mha.gov.in). Salient features of the Flag Code of India, 2002 are enclosed.

2. As per clause (x) of Paragraph 2.2 of Part-II of the Flag Code of India, the National Flag made of paper may be waved by public on occasions of important national, cultural and sports events. You are requested to ensure that on the occasions of important national, cultural and sports events, Flags used by the public, made of paper are not discarded or thrown on the ground after the event. Such Flags are to be disposed of, in private, consistent with the dignity of the Flag.

3. You are also requested to undertake mass awareness programme in this regard and also to give it wide publicity through advertisements in the electronic and print media.

**Encl: As above.**

Yours faithfully,

  
18/7/2023

**(Pandey Pradeep Kumar)**

Deputy Secretary to the Government of India

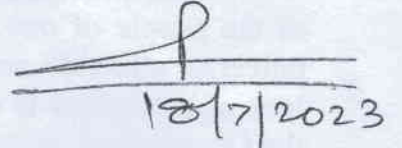
Tel: 2309 3101

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Shri. T. Kumar was up to date.  
14/7/2023  
K.P.

## Copy to:

1. President's Secretariat, Rashtrapati Bhawan, New Delhi.
2. Vice – President's Secretariat, New Delhi.
3. Prime Minister's Office, South Block, New Delhi.
4. Cabinet Secretariat, New Delhi.
5. Office of all Governors.
6. Election Commission of India, New Delhi.
7. Lok Sabha Secretariat, New Delhi.
8. Rajya Sabha Secretariat, New Delhi.
9. Registrar, Supreme Court of India, New Delhi.
10. Registrar, all High Courts.
11. Office of Comptroller and Auditor General of India, New Delhi.
12. The Union Public Service Commission, New Delhi.
13. Central Vigilance Commission, New Delhi.
14. NITI Aayog, Yojana Bhawan, New Delhi.
15. All attached & Subordinate Offices of the Ministry of Home Affairs.
16. 5 Spare Copies.



18/7/2023

**(Pandey Pradeep Kumar)**  
Deputy Secretary to the Government of India  
Tel: 2309 3101

## Salient Features of Flag Code of India, 2002

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1. The Indian National Flag represents the hopes and aspirations of the people of India. It is the symbol of our national pride and there is universal affection and respect for, and loyalty to, the National Flag. It occupies a unique and special place in the emotions and psyche of the people of India.
2. The hoisting/use/display of the Indian National Flag is governed by the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002. Some of salient features of the Flag Code of India, 2002 are listed below for the information of the public:-
  - a) The Flag Code of India, 2002 was amended vide Order dated 30<sup>st</sup> December, 2021 and National Flag made of polyester or machine made Flag have been allowed. Now, the National Flag shall be made of hand spun and hand woven or **machine made, cotton/polyester/wool/silk/khadi** bunting.
  - b) A member of public, a private organization or an educational institution may hoist/display the National Flag on all days and occasions, ceremonial or otherwise, consistent with the dignity and honour of the National Flag.
  - c) The Flag Code of India, 2002 was amended vide Order dated 20<sup>th</sup> July, 2022 and clause (xi) of paragraph 2.2 of Part-II of the Flag Code of India was replaced by the following clause:-
    - (xi) **“where the Flag is displayed in open or displayed on the house of a member of public, it may be flown day and night;”**
  - d) The National Flag shall be rectangular in shape. The Flag can be of any size but the ratio of the length to the height (width) of the Flag shall be 3:2.
  - e) Whenever the National Flag is displayed, it should occupy the position of honour and should be distinctly placed.
  - f) A damaged or dishevelled Flag shall not be displayed.

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- g) The Flag should not be flown from a single masthead simultaneously with any other flag or flags.
- h) The Flag should not be flown on any vehicle except of the dignitaries mentioned in Section IX of Part III of the Flag Code, such as President, Vice-President, Prime-Minister, Governors etc.
- i) No other flag or bunting should be placed higher than or above or side by side with the National Flag.

**Note:- For further details, the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002 are available on Ministry of Home Affairs' website [www.mha.gov.in](http://www.mha.gov.in).**